

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
24-04-2024 AT 10:30 AM**

CP(IB) No. 233/9/HDB/2023

AND

IA (IBC) 388/2024 in CP(IB) No. 233/9/HDB/2023

u/s. 9 of IBC, 2016

IN THE MATTER OF:

M/s. Kalya Constructions Private Limited

...Operational Creditor

AND

M/s. Power Mech Projects Limited

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

CP(IB) No. 233/9/HDB/2023

Learned Counsel Mr Kalyan Chakravarthy, for Corporate Debtor present physically.

No representation for the Operational Creditor.

Matter adjourned on condition that Operational Creditor shall get ready on the next hearing date in default opportunity stands forfeited. Call on 04.06.2024.

IA (IBC) 388/2024

Learned Counsel Mr Kalyan Chakravarthy, for applicant present physically.

No representation for the respondent.

For hearing, matter adjourned to 04.06.2024, as a last chance.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)